

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR.**

**BEFORE SH. UDAYAN DAS GUPTA, JUDICIAL MEMBER
AND SH. BRAJESH KUMAR SINGH, ACCOUNTANT MEMBER**

**I.T.A. No. 43/Asr/2025
Assessment Year: 2025-26**

Namdhari Sports Academy VPO Bhaini Sahib, Punjab. [PAN: AAFAN0519D] (Appellant)	Vs.	CIT (EXEMPTIONS), Chandigarh. (Respondent)
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Appellant by	None (Withdrawal Application)
Respondent by	Sh. M. S. Nethrapal, CIT. DR

Date of Hearing	26.05.2025
Date of Pronouncement	29.05.2025

ORDER

Per: Brajesh Kumar Singh, AM:

This is an appeal filed by the assessee against the order of Ld. CIT (E) dated 14/11/2024, rejecting its application filed in Form No.10AB u/s 80G(5)(iii) of the Income Tax Act.

2. At the very outset, the ld. A. R. submitted an application and informed that the assessee has already been granted exemption u/s 80G vide order dated 18.03.2025 by the ld. PCIT and requested the Bench to grant permission to withdraw the present appeal.

3. Learned D. R. has no objection. Accordingly, we permit the assessee to withdraw the present appeal.
4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 29.05.2025

Sd/-

(Udayan Das Gupta)
Judicial Member

Sd/-

(Brajesh Kumar Singh)
Accountant Member

AKV

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy
By Order